



McQueen, former Man United and Leeds player, dies at 70

Manchester: Gordon McQueen, a defender who played for Manchester United, Leeds and Scotland's national team, has died. He was 70.

McQueen's death was announced Thursday via a statement from his family released by Man United. McQueen was diagnosed with vascular dementia in 2021.

SPORTS CAFE

Tomar clinches air pistol gold

Bhopal: Junior World Championships medallist Varun Tomar clinched the men's 10m air pistol gold in the Kumar Surendra Singh Memorial Shooting Championship here on Thursday. Uttar Pradesh's Varun shot 241.9 in the final to overcome the challenge of army man Sharvan Kumar, who was 0.7 behind in a silver-winning effort with 241.2 points. Sagar Dangri, from the Army Marksmanship Unit (AMU) which had six shooters in the final, came third with 219.4 points. Sharvan was the best shooter in qualifying with a score of 584, a clear two points ahead of teammate Ayush Chawla, who finished with 582 at the MP State Shooting Academy ranges.

Prashanth lies second among pros

Seddiner See (Germany): India's top amateur Avani Prashanth continued her stellar run in 2023 as she opened her campaign at the Amundi German Masters with a sensational 7-under 65 that included an albatross. Avani was lying second, one shot behind Northern Ireland's Olivia Mehaffey (64), who started from the back nine and had 10 birdies and two bogeys. The round was yet to finish, though all five Indians had finished for the day. Among the other Indians, Diksha Dagar (69) was tied sixth. Vani Kapoor shot 73 and was Tied-48th, Ridhima Dilawari carded 3-over 75 to be Tied-84th and Amandeep Drall was Tied-87 with 105.

Krrish Pal moves into pre-quarters

Gangtok: Asian junior boxing champion Krrish Pal defeated Lovepreet Singh to advance to the 48kg pre-quarterfinals in the Youth Men's National Boxing Championships, here on Thursday. Representing Chandigarh, Krrish faced little resistance from the Rajasthan boxer, quickly overcoming the challenge by landing a combination of punches. The referee had to stop the contest in the first round. Krrish will take on Mohammad Junad of Telangana in the next round. Three more boxers from Chandigarh -- Aaditya Raj (71kg), Bhavya Saini (80kg) and Anshuk (92+kg) -- also won their respective bouts.

Archer Bhajan grabs top-10 finish

Medellin: Teenage archer Bhajan Kaur grabbed a top-10 finish in the recurve women's qualification round to brighten an otherwise lacklustre show by the Indians in the World Cup Stage 3. On a day when Koreans led the show on expected lines, the 17-year-old in her debut World Cup season put up a spirited show to score 668 points for a ninth-place finish in the qualifiers, here on Wednesday.

Sarin keen to emerge stronger

Bengaluru: Nihal Sarin has already earned a name for himself as one of the most promising chess players of the current era, and the 18-year-old Indian is now eager to emerge a stronger player while competing with accomplished Grandmasters during the upcoming Global Chess League (GCL). "For sure! Playing with or against stronger players always helps us to push ourselves to the limit and it always makes you a better player."

Cyclist Ronaldo sets new benchmark

New Delhi: Indian cyclist Ronaldo Singh Laitonjam on Thursday created a national record in men's spring qualification after clocking 9.877 seconds at the Asian Track Cycling Championship in Niali, Malaysia. Ronaldo, who is a part of TOPS (Target Olympic Podium Scheme) finished 10th and qualified for R16.

ITF appoints Lopez as director

London: Feliciano Lopez has been appointed tournament director for the Davis Cup Finals, the International Tennis Federation said Thursday. The 41-year-old Lopez, who won the competition with Spain four times, plans to end his playing career after this year. The group stage will take place from Sept. 12-17.

Kartik better Games qualifying mark

PTI / BHUBANESWAR

Kartik Kumar of Uttar Pradesh breached the Asian Games qualifying mark by a fair distance as he won the gold medal in men's 10000 race on the opening day of the National Inter-State Athletics Championship here on Thursday. Kumar clinched the yellow metal with a timing of 29:01.84 seconds. The 24-year-old Kumar bettered the Hangzhou Asian Games (September 23 to October 8) qualifying time of 29:30.00s set by the Athletics Federation of India.

The Asian Games will also be Kumar's first big international event at the senior level. He has won a 10000m bronze in the Asian U-20 Championships in 2018. His Uttar Pradesh teammate and training partner at the Sports Authority of India Centre in Bengaluru, Gulveer Singh finished second with a time of 29:03.78s and also bettered the Asian Games qualifying mark. In fact, third and fourth



place finishers - Delhi's Pritam Kumar (29:22.36s) and Harmanjot Singh of Madhya Pradesh (29:26.86s) - also breached the Asian Games qualifying mark but they will miss the bus for the continental multi-sport showpiece as only two athletes per country can take part in Hangzhou, China. "If more than two ath-

letes go past the qualifying mark, the AFU under its guidelines will pick the top two for the Asian Games. A country can send only two athletes per event," said chief national coach Radhakrishnan Nair. Unheralded Seema of Himachal Pradesh stunned defending champion Sanjivani Jadhav of Maharashtra to win gold in the women's 10000m race but failed to breach the Asian Games qualifying time.

Seema, whose only earlier win at the national senior level was a gold at the National Games in Gujarat last year, clocked 34:20.01s, way past the Asian Games qualifying time of 32:30.24s, while Jadhav clocked 34:34.10s.

City begin title defence against Burnley in EPL

AP / MANCHESTER

Manchester City will begin its latest English Premier League title defence against Burnley, a promoted team managed by City great Vincent Kompany.

The opening round of the season also contains a match between two of the league's so-called "Big Six" as Chelsea - with a new manager on board in Mauricio Pochettino - hosts Liverpool.

City's trip to Turf Moor will start the season on Aug. 11 - and on a Friday night - and it's laden with narrative because of the presence of Kompany, who spent 11 years (2008-19) at the club and has a statue outside the team's Etihad Stadium.

Kompany, who was City captain for eight years and won four Premier League titles, led Burnley back into the top division in his first season as a manager in English soccer.

Mumbai Radar

Priti hat-trick spurs CFCI

Priti Waghele's hat-trick spurred Sporko CFCI to a crushing 4-0 win against Oscar Foundation in a Women's Super Division encounter of the MFA League, at the Neville D'Souza ground, Bandra on Thursday evening. Angelina Sequeira scored the fourth goal to seal CFCI's victory. In contrast, D'Souza Football Academy registered a 1-0 win against Young Guns FC 'B' in another women's match. Striker Mariyam Khatum scored the all-important winning goal to secure D'Souza FA's win and pocket full points. Earlier in the day, India Rush got the better of Kankre FC by a 2-1 margin. India Rush striker Sanaya Irani fired home both

the goals to seal the win, while Kankre FC pulled one back through Nishka Prakash's efforts. In the fourth match, Glory Kaira FC were in complete control in their match against Somaiya SA and charged to a comfortable 4-1 victory. Glory Kaira was well-served by striker Samrudhi Katkole who scored two goals and Soumya Kagale and Komal N. both contributing with one goal apiece. Somaiya SA managed to score one goal through Riya Panchal. **Results:** Women's Super League: India Rush: 2 (S Irani 2) bt Kankre FC: 1 (Nishka Prakash); Sporko CFCI: 4 (P Waghele 3, A Sequeira) beat Oscar Foundation: 0; D'Souza FA: 1 (M Khatum) bt Young Guns FC 'B': 0; Glory Kaira FC: 4 (S Katkole 2, S Kagale, Komal N) bt Somaiya SA: 1 (R Panchal)

Falcons, Bashers to open

Thunder Falcons led by Raegan

Albuquerque and Manushee Patil will take on Century Bashers team led by Chinmay Somaiya and Senhora D'Souza in the opening Group-A league match on the opening day of the DCB Bank-Mumbai Premier League (MPL) - Table Tennis 2023, organized by The Suburban Table Tennis Association (TSTTA, Mumbai) in association with the Mumbai City District Table Tennis Association (MCDTTA), at the Prabodhankar Thackeray Kridda Sankul (PTKS), Vile Parle on Friday evening. PTKS Achievers comprising Jai Modi, Ananya Chande and Hardee Patel will clash with Mumbai Royals with Sagar Kasture, Ananya Basak and Sharveya Samant as their key players.

Group A: Century Bashers, Mumbai Royals, Thunder Falcons, PTKS Achievers
Group B: Ping-Pong Knights, Ping Panthers, Underdogs, Super Titans.

Uncertainties loom large; US Open golf to tee off today

AP / LOS ANGELES

Uncertainties everywhere, on and off the course.

As the U.S. Open was set to tee off into uncharted territory Thursday, with the golf world perplexed by the recent shakeup-makeup between Saudi golf interests and the PGA Tour and 156 of the sport's best players taking on a course hardly anyone has seen.

Pretty much every question heading into the

123rd playing of America's national championship dealt with one or the other of those issues. Los Angeles Country Club is a beautiful mystery, the first course in LA to host the Open in 75 years.

It's known for its runway-wide fairways - they average 43 yards across - but many of those expanses are heavily canted, built to reject tee shots into the healthy, spongy Bermuda rough or into the native, scrub-dotted and unpredictable sandscapes called



barrancas that wind through this urban oasis.

There is a reachable par 4 - the sixth hole - that will, at times, play shorter than the downhill par-3 seventh.

There's the par-3 15th hole that can play anywhere from 80 to 135 yards, with tee boxes positioned at multiple angles. Legend has it that the great Ben Hogan, when playing

LACC for the first time, asked for an aiming point off the fifth tee box. His caddie pointed to four palm trees in the distance and said to hit toward them. Hogan's response: "Which one?"

A wide-open course that demands precision and that hardly anyone - outside of Scottie Scheffler, Collin Morikawa and their 2017 Walker Cup teammates - has played under tournament conditions: Who knows what to expect?

There is some risk in not knowing.

More than others that run the majors, the bosses at USGA have the most history of not wanting the tournament to be about them, but often missing that mark.

That's usually because of the way the golf course is set up. The last handful of years, including stops at The Country Club outside Boston and Torrey Pines down the highway in San Diego, have been relatively drama free.

PUBLIC NOTICE
NOTICE is hereby given that on instructions of my client PUSHP SPARSH CO-OPERATIVE HOUSING SOCIETY LTD. (Rajhans Building), I am investigating title in respect of the property more particularly described in the schedule hereunder written free from all encumbrances.
ALL persons having any claim, right, title and/or interest or demands to in or against the said property by way of sale, mortgage, charge, trust, lien, possession, gift, inheritance, maintenance, lease, attachment, or otherwise whatsoever is hereby required to make the same known in writing along with documents, to the undersigned at his address at Flat No. 304, 3rd Floor, Bhatad Aurus CHS, Near Korla Kindergarten No. 1, Borivli (West), Mumbai - 400 092. That, due to dilapidated and dangerous condition of the said property my clients are going to redevelopment u/s. 33 (7)(B), 33(12)(B), 33(20)(B) or any other Regulation applicable of Development Control Regulation -2034 of Mumbai Mahanagar Palika and/or other provisions of BMC within 14 days from the date hereof, otherwise if any claim comes forward thereafter will be considered as waived and/or abandoned.
THE SCHEDULE ABOVE REFERRED TO :
All those piece or parcel of land/ground together with building and/or structure(s) standing thereon known and called as "PUSHP SPARSH CO-OPERATIVE HOUSING SOCIETY LTD." (Rajhans Building) Situated lying and being at Plot No. 102, Survey No. 7, Hisa No. 2, CTS No. 61, Liberty Garden Road No. 1, Malad (West), Mumbai - 400 064, and bearing C.T.S No. : 61 of Village - Malad (South), Taluka Malad, Mumbai Suburban District addressing about 543.10 (Five Hundred Forty Three Point Ten) Square Meter or thereabouts (hereinafter referred to as 'The Said Property') and bounded as under:
On the East : Building known as Liberty Garden Road No. 1
On the West : Building known as 'Ashirwad'.
On the North : Building known as 'Anjali Niwas'.
On the South : Blyant Intersection between Liberty Garden Road No. 1 and Liberty Garden Road No. 2.
Mumbai, dated this 16th day of June 2023.
Sd/-
(J. P. DUBEY)
ADVOCATE HIGH COURT

Form No. 14 [See Regulation 33(2)]
By Regd. ND, Dasti failing which by Publication.
OFFICE OF THE RECOVERY OFFICER- I/II
DEBTS RECOVERY TRIBUNAL PUNE
Unit No. 307 to 310, 3rd Floor, Kakade Biz Icon Building, Shivaji Nagar, Pune - 411005

DEMAND NOTICE
NOTICE UNDER SECTIONS 25 TO 28 OF THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993 AND RULE 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961.
RC/167/2016 Date: 18.05.2023

BANK OF BARODA (erstwhile Dena Bank)
Versus
NADEEN SAFAT KAZI AND ANR.

To
(CD 1):- Mr. Nadeen Safat Kazi, Residing at Flat No. 301, Building No. 3, Vignhanah CHS Ltd., Plot No. 21, Sector No. 21, Nerul, Navi Mumbai 400 706. AND C/O. M/S. Sana Impex, B-14, 1st floor,NECO Chamber, 8E-11, CBD Belapur, Navi Mumbai 400 614.
(CD-2):- Mr. Elomalai Venugopal Shettyar, Residing at B-16, Flat No. 1, Siddhi Vinayak, CHS Ltd., Plot No. 2/9, Sector No. 24, Juhu Nagar, Navi Mumbai.

This is to notify that as per the Recovery Certificate issued in pursuance of orders passed by the Presiding Officer, DEBTS RECOVERY TRIBUNAL M.D.R.T.HI, Mumbai in (RP-188/2015 OA/5392011) dated 11/03-2015 an amount of **Rs.12,60,064.82 (Rupees Twelve lacs sixty thousand six hundred and eighty two only)** with simple interest @ 12.75 % per annum from 04-10-2011 till realization and costs of **Rs.36,101.00 (Rupees Thirty Six thousand one hundred one only)** has become due against you (Jointly and severally).

You are hereby directed to pay the above sum within 15 days of the receipts of the notice, failing which the recovery shall be made in accordance with the Recovery of Debts Due to Banks and Financial Institutions Act, 1993 and Rules there under.

- You are hereby ordered to declare on an affidavit the particulars of your assets on or before the next date of hearing.
- You are hereby ordered to appear before the undersigned on **19-07-2023 at 10:30 a.m.** for further proceedings.
- In addition to the sum aforesaid, you will also be liable to pay:
(a) Such interests as is payable for the period commencing immediately after this notice of the certificate / execution proceedings.
(b) All costs, charges and expenses incurred in respect of the service of this notice and warrants and other processes and all other proceedings taken for recovering the amount due.

Given under my hand and the seal of the Tribunal, on this date: **18-05-2023.**
(D.K. VARMA)
Recovery Officer-I
Debts Recovery Tribunal Pune

COPY TO :-
BANK OF BARODA (ERSTWHILE DENA BANK)
Panvel Branch, Dist. Raigad 410206.
You are directed that the payment made, if any, by the Certificate Debtor(s) be credited to the consolidated account of all debts due in this case from the Certificate Debtor(s) and the Recovery Officer kept posted with the payment position regularly. The consolidated account so maintained will be subject to the verification of the Recovery Officer. You are further directed to submit an up to date statement of the total claim in respect of the above matter and full details of property particulars wherefrom the recovery of the debts is to be made.

POSSESSION NOTICE
(for immovable property)
Whereas,
The undersigned being the Authorized Officer of **INDIABULLS HOUSING FINANCE LIMITED (CIN:L65922DL2005PLC136029)** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued under the said Act dated **04.01.2023** calling upon the Borrower(s) **VIJU JOHN DASA KATHAKUZHI ALIAS VIJU JOHN DASA AND SAPANA VIJU KATHAKUZHI ALIAS SAPANA VIJU JOHN** to repay the amount mentioned in the Notice being **Rs. 2,52,969,05/- (Rupees Two Lakh Fifty Two Thousand Nine Hundred Sixty Nine and Paise Five Only)** against **Loan Account No. HHEVSH0473805** as on **08.12.2022** and interest thereon within 60 days from the date of receipt of the said Notice.
The Borrower(s) having failed to repay the amount, Notice is hereby given to the Borrower(s) and the public in general that the undersigned has taken **symbolic possession** of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 dated **12.06.2023**.
The Borrower(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **INDIABULLS HOUSING FINANCE LIMITED** for an amount of **Rs. 2,52,969,05/- (Rupees Two Lakh Fifty Two Thousand Nine Hundred Sixty Nine and Paise Five Only)** as on **08.12.2022** and interest thereon.
The Borrower's attention is invited to provisions of Sub-Section (8) of Section 13 of the Act in respect of time available, to redeem the Secured Assets.
DESCRIPTION OF THE IMMOVABLE PROPERTY
ALL THE PIECE AND PARCEL OF FLAT NO. 502, ON THE 5TH FLOOR, IN 'G' WING, HAVING CARPET AREA - 35.68 SQ. MTRS., IN BUILDING KNOWN AS 'HARJIAN'S MECHMA MONTANA', SITUATED AT VILLAGE CHIKHOLI, ON THE LAND BEARING S.Y. NO. 134/1A, 1B, 1C, 1D (P), 134/2, 135/3A, 138/1(P) & 138/2 TALUKA AMBARNATH DISTRICT, THANE - 421501 MAHARASHTRA, WITH CAR PARKING SPACE
Date: **12.06.2023** Authorized officer
Place: **THANE** **INDIABULLS HOUSING FINANCE LIMITED**

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF MONDO CULINARY PRIVATE LIMITED
RELEVANT PARTICULARS
1. Name of corporate debtor: **MONDO CULINARY PRIVATE LIMITED**
2. Date of incorporation of corporate debtor: **06.12.2012**
3. Authority under which corporate debtor is incorporated / registered: **ROC Mumbai**
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor: **U55101MH2012PTC238548**
5. Address of the registered office and principal office (if any) of corporate debtor: **Unit No 4 A WCCFL opp. Seepz MIDC, Marol, Andheri (east), MUMBAI MH 400093**
6. Insolvency commencement date in respect of corporate debtor: **Date of order - 12.06.2023**
Date of receipt of Order - 14.06.2023 (through mail from NCLT Registrar)
7. Estimated date of closure of insolvency resolution process: **09.12.2023 (180 days from the date of order)**
8. Name and registration number of the Insolvency professional acting as interim resolution professional: **Mr. Alok Kumar Murarka**
IBBI/IPA-001/IP-P001934/2019-20/13006
9. Address and email of the interim resolution professional, as registered with the Board: **B-503, Unique Estate, Beverly Park, Kanaka, Mira Road East, Thane, Maharashtra - 401 107**
Email Id - ipakumararfa@gmail.com
10. Address and email to be used for correspondence with the interim resolution professional: **A-301, Padmalaya CHS, Shimpoli Village, Borivali-West, Mumbai-400092**
Email Id - crip.mcp@ibbi.com
11. Last date for submission of claims: **28.06.2023 (14 days from date of receipt of order)**
12. Classes of creditors, if any, under clause (b) of sub-section (6) of section 21, ascertained by the interim resolution professional: **Not Applicable as per information available with IRP**
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class): **Not Applicable as per information available with IRP**
14. (a) Relevant Forms and (b) Details of authorized representatives are available at: **https://ibbi.gov.in/home/downloads**
Physical address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **MONDO CULINARY PRIVATE LIMITED** on **12.06.2023**

The creditors of **MONDO CULINARY PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **28.06.2023** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate his choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class homebuyers in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.
Date: **14.06.2023** **Alok Kumar Murarka**
Place: **Mumbai** **Interim Resolution Professional**
IBBI/IPA-001/IP-P001934/2019-20/13006

Munich fined for not paying workers

AP / BERLIN

Bayern Munich has been reprimanded and fined by the Munich customs office for not paying its workers the minimum wage.

Munich's main customs office said on Thursday a well-known Munich soccer club underpaid its workers for five years from November 2016 to 2021. Office spokesman Thomas Meister confirmed to The Associated Press that Bayern - Germany's most successful and richest club - was the one under investigation.

The office is ordering Bayern to pay some 250,000 euros

(\$270,000) altogether including late payment penalties and social security payments that it evaded over the five years.

"The investigation found that the soccer club had not paid the minimum wage in the youth academy it operated," the customs office said.

It said it consulted or evaluated "a large number of witnesses and material evidence" as part of its investigation, and it found employees at Bayern's youth player campus were paid 450 euros (\$490) a month "although their actual scope of employment was much higher."

Form No. 3
[See Regulation-15 (1)(a)]/16(3)
By Regd. A/D, Dasti failing which by Publication
DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 2)
1st Floor SCO 33-34-35 Sector-17 A, Chandigarh (Additional space allotted on 3rd & 4th Floor also)
Case No. : **OA/2871/2018**

Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993
Exh. No. 14913

BANK OF INDIA
VS
SUPREME TIKAMGARH ORCHHA ANNUITY PRIVATE LIMITED AND OTHERS

To,
(1) SUPREME TIKAMGARH ORCHHA ANNUITY PRIVATE LIMITED AND OTHERS, SUPREME TIKAMGARH ORCHHA ANNUITY PRIVATE LIMITED, A COMPANY INCORPORATED UNDER THE COMPANIES ACT, 1956, HAVING ITS REGISTERED OFFICE AT 903-905, TOWER-B, 9TH FLOOR, MILLENNIUM PLAZA, SECTOR 27 GURUGRAM (EARLIER GURGAON)-122002 HARYANA THROUGH ITS MANAGING DIRECTOR. (BORROWER-CONCESSIONAIRE) Gurgaon, HARYANA

(2) SHRI VIKRAM B. SHARMA SON OF SHRI BHAWANISHANKAR SHARMA, RESIDENT OF SHARMA BUNGLOW, BEHIND LAKE CASTLE BUILDING, HIRANANDANI COMPLEX, POWAI, MUMBAI-400076 MAHARASHTRA. [DIRECTOR-GUARANTOR]
(3) SHRI VIKAS B. SHARMA, SON OF SHRI BHAWANISHANKAR SHARMA, RESIDENT OF SHARMA BUNGALOW, BEHIND LAKE CASTLE BUILDING, HIRANANDANI COMPLEX, POWAI, MUMBAI-400076 MAHARASHTRA. [DIRECTOR-GUARANTOR]

(4) SOUBHAGYA TIKAMGARH ORCHHA PROJECTS PRIVATE LIMITED, HAVING ITS CORPORATE OFFICE AT # 10-4-3, 3RD AND 4TH FLOOR, AFIA PLAZA, NEAR NMDC, MASAB TANK, HYDERABAD-500028 AND REGISTERED OFFICE AT D. NO. 22-9-2, 3RD FLOOR, LAKSHMI DHAM, KORUKONDA ROAD, RAJAMUNDRY-533105 ANDHRA PRADESH

Also At
SOUBHAGYA TIKAMGARH ORCHHA PROJECTS PRIVATE LIMITED, HAVING REGISTERED OFFICE AT D. NO. 22-9-2, 3RD FLOOR, LAKSHMI DHAM, KORUKONDA ROAD, RAJAMUNDRY-533105 ANDHRA PRADESH, EAST GODAVARI, ANDHRA PRADESH-533105

SUMMONS
WHEREAS, OA/2871/2018 was listed before Hon'ble Presiding Officer/Registrar on **15/11/2022**.

WHEREAS this Hon'ble Tribunal is pleased to issue summons/notice on the said Application under section 19(4) of the Act, (OA) filed against you for recovery of Debts of Rs. 208212893.50/- (application along with copies of documents etc. annexed).

In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under :-

- (i) to show cause within thirty days of the service of summons as to why relief prayed for should not be granted;
- (ii) to disclose particulars of properties or assets other than properties and assets specified by the applicant under serial number 3 A of the original application;
- (iii) you are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties;
- (iv) you shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;
- (v) you shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.

You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before Registrar on **10/07/2023 at 10:30 A.M.** failing which the application shall be heard and decided in your absence.

Given under my hand and the seal of this Tribunal on this date : **13/12/2022.**

Sd/-
Signature of the Officer Authorised to issue summons
Note : Strike out whichever is not applicable

IDBI BANK **IDBI BANK LIMITED**
NOTICE UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 (the SARFAESI Act)
Name of the Borrower/Mortgagor:
1. Mr. Narian Ladharam Dewani Address - Suncity Apt. Flat No.101, 1st Floor, Near Sapna Garden, Ullhasnagar 421002.
2. Mrs. Geetu Naraindas Dewani Address - Suncity Apt. Flat No.101, 1st Floor, Near Sapna Garden, Ullhasnagar 421002.
Notice is hereby given to the aforesaid Borrower and Mortgagors that the aforesaid Borrower was sanctioned financial assistance of Rs.1,09,85,000/- (Rupees One Crore Nine Lacs Eighty Five Thousand Only) by IDBI Bank Ltd. (IDBI Bank), by way of Housing Loan/Mortgage Loan. Pursuant to the sanction of the said financial assistance, necessary loan and security documents were executed by Mr. NARIAN LADHARAM DEWANI AND Smt. GEETU NARAINDAS DEWANI. The said financial assistance has been secured, inter alia, by mortgage by deposit of title deeds of the properties of assets mentioned below. As the aforesaid Borrower has defaulted in repayment of the said financial assistance in terms of the Loan Agreements dated 08.02.2019, the account of the Borrowers have been classified as non-performing assets (NPA) in the books of IDBI Bank in terms of the guidelines issued by Reserve Bank of India from time to time. In view of the defaults committed by the aforesaid Borrower, IDBI Bank, vide its letter dated 22.03.2022, has declared the financial assistance together with interest and other monies, to have become immediately due and payable by the Borrower and called upon the Borrower to pay to IDBI Bank the said sums together with further interest thereon, at the contractual rate as stated in the said letter. As on 09.05.2023 an amount of **Rs. 1,23,23,854/- (Rupees One Crore Twenty Three Lakh Twenty Three Thousand Eight Hundred Fifty Four Only)** is due and payable by **MR. NARIAN LADHARAM DEWANI / Mrs. GEETU NARAINDAS DEWANI** (The Borrower/Mortgagor) to IDBI Bank, along with expenses, charges and further interest thereon at the contractual rate till payment/realization. Necessary notice was issued/served by IDBI Bank under section 13(2) of the SARFAESI Act at the respective addresses of the Borrower/Mortgagors by Registered post with Acknowledgment Due which was returned un-served. In view of the aforesaid, this public notice is issued in compliance with Proviso to Rule 3 (1) of the Security Interest (Enforcement) Rules, 2002. Please note that you shall not transfer or otherwise (other than in the ordinary course of your business) any of the Secured Assets, without prior written consent of IDBI Bank, failing which you shall be liable for an offence punishable under section 29 of the SARFAESI Act. We invite your attention to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.
In the circumstances, Borrower/Mortgagors is, once again, requested to pay the aforesaid amount within sixty days from the date hereof falling which IDBI Bank, as a secured creditor shall be entitled to enforce its security interest, under the provisions of the SARFAESI Act as also under any other law as available to IDBI Bank for realising its dues.
Details of the Properties/Assets - The Mortgaged Assets
1. Suncity Apt. Flat No.101, 1st Floor, Near Sapna Garden, Ullhasnagar 421002.
Date: **15.06.2023** Authorised Officer
Place: **Mumbai** **IDBI Bank Ltd.**